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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-119/2001

New Delhi this the 13th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

ASI Rajender Prasad,
D 1224, Gali 7A,
Ashok Nagar,
Delhi-93.

..... Applicant

(through Sh. Uday Bhan, proxy for Sh. Arun Bhardwaj,
Advocate)

Versus

1. Commissioner of Police,
Police Head Qrs.,
I.P. Estate,
New Delhi.
2. Addl. Commr. of Police(Estt.),
Police Head Qrs.,
I.P. Estate,
New Delhi.
3. Deputy Commr. of Police,
North East Distt.,
Seelampur.
4. Dy. Commr. of Police (PCR),
Police Head Qrs.,
I.P. Estate,
New Delhi.
5. Asstt. Commr. of Police (Vigilance),
PHQ, I.P. Estate,
New Delhi.

..... Respondents

(through HC Rajbir Singh, depty. representative)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Proxy counsel for applicant states that
applicant's grievances have been redressed. OA is,
therefore, rendered infructuous. It is dismissed
accordingly.

A. Vedavalli

(Dr. A. Vedavalli)
M(J)

S.R. Adige
(S.R. Adige)
VC(A)

/vv/